BEFORE THE NATIONAL GREE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435/2023

Jasbir Singh **......Applicant**

Versus

State of UP & Ors. **.......Respondents**

<u>INDEX</u>

S. NO.	PARTICULARS	PAGE
1.	Status report/ reply in compliance of the order dated 30.10.2023 passed by Hon'ble National Green Tribunal Principal Bench on behalf of Respondent No. 4 i.e., Nagar Nigam Mathura-Vrindavan alongwith affidavit	1-3
2.	**<u>ANNEXURE-A1:</u>** A true copy of the letter dated 25.08.2023 issued by Regional Officer, UPPCB addressing the General Manager, Water Department, Nagar Nigam Mathura-Vrindavan.	4-5
3.	**<u>ANNEXURE-A2:</u>** A true copy of the letter dated 19.01.2024 issued by General Manager, Water Department, Nagar Nigam Mathura-Vrindavan in response to the letter dated 25.08.2023 along with photographs of inspection.	6-8
4.	VAKALATNAMA	9

RESPONDENT

THROUGH COUNSEL

YAGYAWALKYA SINGH
Advocate-On-Record,Supreme Court
Reg. No. UP4143A/14
Ch.No.:203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 7838848157, 9315614163

YAGAYWALKYA SINGH
Advocate-on-Record
A-131, LGF, Sector-46, Noida
UP-301301
Email: yagyawalkyasingh@gmail.com
Contact: 7838848157

Place: New Delhi
Date: 23.01.24

BEFORE THE NATIONAL GREE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435/2023

Jasbir Singh ......**Applicant**

Versus

State of UP & Ors. ....**Respondents**

STATUS REPORT/ REPLY IN COMPLIANCE OF THE ORDER DATED 30.10.2023 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH ON BEHALF OF RESPONDENT NO. 4 I.E., NAGAR NIGAM MATHURA-VRINDAVAN.

MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is pending before this Hon'ble Tribunal and the next date of hearing is 29.01.2024.
2. That vide order dated 30.10.2023, the Hon'ble Tribunal impleaded Nagar Nigam Mathura-Vrindavan (hereinafter the "Corporation") and directed the Corporation to file Status Report/ Reply.
3. The concerns/allegations levelled against the Respondents majorly revolve around following issues:

"That NOC was granted to S.J.P. Global Limited for development of Shri Radha Florence, Vrindavan Colony. The builder has not established STP and rain water harvesting systems and has not made proper arrangements for disposal of solid waste. No green belt has been developed along the boundaries of the colony and no trees have been planted in the colony except in one park. The applicant made oral and written complaints against the builder but no action has been taken on the same."

NOTARY Vimal Kishore Mathur Advocate Regd. No. 4299/07 Area Mathura GOVT. OF INDIA

VIMAL KISHORE MATHUR Advocate, Notary Public, Mathura

महाप्रबन्धक
जलकल विभाग
नगर निगम मथुरा–वृन्दावन, मथुरा

2

4. A letter dated 25.08.2023 was received to the General Manager, Water Works Department, seeking information regarding whether the generated sewage M/s SJP Global Limited (Project Shri Radha Florence) is connected to 08 MLD STP through SPS Rukmini Vihar, Vrindavan, Mathura or not. A true copy of the letter dated 25.08.2023 is hereby marked and annexed as **ANNEXURE-A1.**

5. In response to the same, a letter dated 19.01.2024 was addressed to the Regional Officer, UPPCB by the General Manage, Water Works Department, Nagar Nigam Mathura-Vrindavan. Through the said letter, it was informed that an inspection of the colony was done on 16.01.2024 by the water department and was confirmed that there is no STP installed in the colony. It was also informed that the sewer network is available in the colony and disposal of sewer line is in the trunk sewer line passing in front of the colony. Moreover, the disposal of this trunk sewer line is at 8.0 MLD Sewage Treatment Plant constructed on Mont Road via Rukmini Vihar SPS. A true copy of the letter dated 19.01.2024 alongwith photographs of inspection is hereby marked and annexed as **ANNEXURE-A2.**

6. In pursuance to the same, this Status Report/ Reply may be taken on record on behalf of Respondent No. 4 i.e., Nagar Nigam Mathura-Vrindavan.

NOTARY Vimal Kishore Mathur Advocate Regd. No. 4250/87 Area Mathura GOVT. OF INDIA

VIMAL KISHORE MATHUR
Advocate, Notary Public

RESPONDENT

THROUGH COUNSEL

YAGYAWALKYA SINGH
Advocate-On-Record,Supreme Court
Reg. No. UP4143A/14
Ch.No.:203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 7838848157, 9315614163

YAGAYWALKYA SINGH
Advocate-on-Record
A-131, LGF, Sector-46, Noida
UP-301301
Email: yagyawalkyasingh@gmail.com
Contact: 7838848157

Place: New Delhi
Date: 23.01.24

महाप्रबन्धक,
जलकल विभाग
नगर निगम मथुरा-वृन्दावन, मथुरा।

NOTARIAL NOTARIAL

NOTARY Vimal Kishore Mathur Advocate Regd. No. 4290/07 Area Mathura GOVT. OF INDIA

BEFORE THE NATIONAL GREE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435/2023

Jasbir Singh ......Applicant

Versus

State of UP & Ors. ....Respondents

AFFIDAVIT

I, Arunendra kumar Rajput, S/o Badri Prasad, R/o NAGAR NIGAM MATHURA - VRINDAVAN, MATHURA, designated as G.M. (Jal), currently at New Delhi hereby solemnly affirm and declare as under:

1. I am the authorised representative on behalf of the Respondent No. 4 in the aforesaid matter and am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. That the contents of the accompanying Status Report have read over to me, which I understood and I state that the contents of accompanying report is based on the records.
3. That the documents filed along with the Status Report are true copies of their respective originals.

NOTARY Vimal Kishore Mathur Advocate Regd. No. 4290/07 Area Mathura GOVT. OF INDIA

VIMAL KISHORE MATHUR Advocate. Notary Public. Mathura

महाप्रबन्धक जलकल विभाग नगर निगम, मथुरा-वृन्दावन, मथुरा

DEPONENT

VERIFICATION

Verified at ~~New Delhi~~ Mathura on this 23 day of 01, 2024 that the contents pf Para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

The Contents of the affidavit document read over & explained Shri Arunendra Kumar Rajput who is identified by Shri B.S. Tiwari and oath attested to day on 23-1-24 at my office & noted down in the notarial Register No 111 Page .... and Charged fees Rs. ....

Vimal Kishore Mathur Notary Public District Head Quarter Mathura

महाप्रबन्धक जलकल विभाग नगर निगम मथुरा-वृन्दावन, मथुरा

श्री Arunendra Kr Rajput को मैं व्यक्तिगत रूप से जानता हूँ इन्होंने हस्ताक्षर/नि०अं० मेरे सामने किये हैं।

हस्ताक्षर पहचानकर्ता

बेव साइट: www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांक: 923/0-100/2023 दिनांक 25/08/2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–4),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–435/2023 "जसवीर सिंह बनाम स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 01.08.2023 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–435/2023 "जसवीर सिंह बनाम स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 01.08.2023 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने की कृपा करें, जिसके मुख्य अंश निम्नवत् हैं–

"The applicant, a resident of Shri Radha Florance, Vrindavan Colony has sent present letter petition, which has been treated and registered as Original Application, complaining that NOC was granted to S.J.P. Global Limited for development of Shri Radha Florence, Vrindavan Colony. The builder has not established STP and rain water harvesting systems and has not made proper arrangements for disposal of solid waste. No green belt has been developed along the boundaries of the colony and no trees have been planted in the colony except in one park. The applicant made oral and written complaints against the builder but no action has been taken on the same."

अतः उक्त पारित आदेशों के अनुपालन में रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स) का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 22.08.2023 को किया गया (आख्या की छायाप्रति संलग्न)। संलग्न निरीक्षण आख्यानुसार संदर्भित रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स), खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के विरूद्व रू0 6250/– प्रतिदिन की दर से दिनांक 16.02.2016 से समस्या का समाधान होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

संलग्नक–उपरोक्तानुसार।

25/08/2023
(डॉ0 योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि–विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स), खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के सम्बन्ध में आख्या।

उपरोक्त संदर्भित रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स) का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 22.08.2023 को किया गया। निरीक्षण के समय बिल्डर के प्रतिनिधि के रूप में श्री जितेन्द्र शाह, साइट इन्जीनीयर एवं श्री शेखर अग्रवाल, डारेक्टर प्रोजेक्ट उपस्थित थे। विस्तृत आख्या का विवरण निम्नवत् है–

1. संदर्भित रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स) ताज ट्रैपेजियम जोन के क्षेत्रान्तर्गत खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा पर स्थापित है, जिसके अक्षांश–27.562241 एवं देशान्तर–77.65474 है।
2. सदर्भित रियल स्टेट प्रोजेक्ट को राज्य बोर्ड के पत्रांक 1441/एन0ओ0सी0–718/12 दिनांक 15.02.12 द्वारा सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया था, जिसके क्रम में बिल्डर द्वारा कॉलोनी का निर्माण कर उसे विकसित किया गया तथा आवंटियों को रहने हेतु आवंटित किया गया।
3. सन्दर्भित कालोनी में सिंप्लेक्स विला–286 (प्रत्येल 83.52 वर्ग मी0), डुप्लेक्स विला–47 (प्रत्येक 100.33 वर्ग मी0), प्लाट–202 (149.25 वर्ग मी0 एवं 83.52 वर्ग मी0), जिसमें 25 प्लॉट निर्मित एवं 25 प्लॉटों पर निर्माण कार्य किया जा रहा है। कॉलोनी में लगभग आबादी 350 है।
4. सदर्भित रियल स्टेट प्रोजेक्ट से जनित घरेलू बहिःश्राव के शुद्धिकरण हेतु सीवेज ट्रीटमेंन्ट प्लाट की स्थापना राज्य बोर्ड की अनापत्ति प्रमाण पत्र की शर्तो के बिन्दु संख्या 03 के अनुसार की जानी थी, परन्तु बिल्डर द्वारा कालोनी से जनित घरेलू उत्प्रवाह को नगर निगम की सीवेज लाईन से सम्बद्ध किया गया, जिसका शुद्धिकरण रूकमणी विहार एस0पी0एस0 के माध्यम से 08 एम0एल0डी0 एस0टी0पी0 द्वारा किया जाता है। बिल्डर द्वारा कालोनी की सीवेज लाईन को नगर निगम से सम्बद्ध किये जाने हेतु कोई प्रपत्र/अभिलेख/भुगतान की रसीद इत्यादि प्रपत्र प्रस्तुत नहीं किये गये है।
5. संदर्भित रियल स्टेट प्रोजेक्ट में रेन वॉटर हार्वेस्टिंग हेतु 05 कलैक्शन पिट (प्रत्येक साइज–4x3 फिट) का निर्माण किया गया है।
6. संदर्भित रियल स्टेट प्रोजेक्ट में सॉलिड वेस्ट के कलैक्शन हेतु कोई जगह निश्चित नहीं की गयी है। कालोनी के सॉलिड वेस्ट को डोर–टू–डोर रिक्शे द्वारा कलैक्ट किया जाता है। कालोनी में नगर निगम मथुरा द्वारा 04 लोहे के वेस्ट कलैक्शन पिट रखे गये है। निरीक्षण के समय उपस्थित प्रतिनिधी ने अवगत कराया कि उक्त सॉलिड वेस्ट को नगर निगम द्वारा कलैक्ट किया जाता है, जिसे निस्तारण हेतु नगर निगम की डम्पिंग साइट भेजा जाता है।
7. संदर्भित रियल स्टेट प्रोजेक्ट में कालोनी के एक तरफ की दीवार की तरफ हरित पटि्टका विकसित की गयी है तथा कालोनी में छोटे–छोट स्थलों पर हरित पटि्टका विकसित की गयी है।
8. संदर्भित रियल स्टेट प्रोजेक्ट के विरूद्व प्राप्त शिकायतों के परिप्रेक्ष्य में इस कार्यालय के पत्रांक 727/जे–75/2023 दिनांक 13.07.2023, 645/जे–75/2023 दिनांक 12.06.2023 द्वारा अनापत्ति प्रमाण पत्र में वर्णित बिन्दुओं की अनुपालन आख्या प्रेषित करने हेतु पत्र प्रेषित किये गये थे, जिसका प्रतिउत्तर वर्तमान समय में रियल स्टेट प्रोजेक्ट स्वामी द्वारा कार्यालय में प्रेषित नहीं किया गया है।
9. सदर्भित रियल स्टेट प्रोजेक्ट के बिल्डर द्वारा कालोनी के संचालन से पूर्व राज्य बोर्ड से सहमति (जल/वायु) प्राप्त नहीं की गयी है।
10. प्रश्नगत प्रकरण मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–435/2023 के अन्तर्गत विचाराधीन है।

अतः उपरोक्त बिन्दुओं को दृष्टिगत रखते हुए संदर्भित रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स), खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा सुनरख बांगर, तहसील व जनपद–मथुरा के विरूद्व रू0 6250/– प्रतिदिन की दर से दिनांक 16.02.2016 से समस्या का समाधान होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

25.08.23	25/08/23	25/08/2023
(शैलेश मौर्य)	(डॉ0 स्नेहलता)	(आर0पी0 सिंह)
अनुश्रवण सहायक	वैज्ञानिक सहायक	सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी महोदय,

25/08/2023

O.A. NO.-435/2023 Jasbir Singh Hindi Ins.fed

कार्यालय–महाप्रबन्धक(जल)

जलकल विभाग, नगर निगम मथुरा–वृन्दावन,मथुरा
वाटर वर्क्स कम्पाउण्ड,भूतेश्वर,मथुरा–281001 Email: mathurajalkal@gmail.com

पत्रांक– 1982/GEN/GM/MTR/2023–24 दिनांक–19.01.2024

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
65 ए, बल्देवपुरी, महोली रोड,
मथुरा।

विषयः– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. N0.–435/2023, जसवीर सिंह बनाम स्टेट ऑफ यूपी व अन्य के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, में योजित O.A. N0–435/2023 जो श्री राधा फ्लोरेन्स कालोनी, वृन्दावन में बिल्डर मैसर्स एस0 जे0पी0 रीयल स्टेट लिमिटेड द्वारा सुविधाओं के विकास में पर्यावरण मानदण्डों के उल्लघंन से सम्बन्धित है। इस विषय में कृपया अपने कार्यालय के पत्र सं0–924/0–100/2023, दिनांक 25/08/2023 का सन्दर्भ ग्रहण करने का कष्ट करें।

उक्त के सम्बन्ध में अवगत कराना है कि कालोनी की अवस्थापना सम्बन्धित सेवायें, दिनांक 01 नवम्बर 2021 से नगर निगम मथुरा–वृन्दावन, को हस्तगत हैं, जलकल विभाग की टीम द्वारा दिनांक 16/01/2024 को कालोनी का निरीक्षण किया गया। कालोनी में सीवेज ट्रीटमेन्ट प्लान्ट (एस0टी0पी0) निर्मित नहीं है। कालोनी में सीवर नेटवर्क विद्यमान है और सीवर लाईन का डिस्पोजल कालोनी के सामने गुजर रही ट्रन्क सीवर लाईन में है। इस ट्रन्क सीवर लाईन का डिस्पोजल रूक्मणी बिहार, एस0पी0एस0 से होता हुआ मांट रोड पर निर्मित 8.0 एम0एल0डी0 सीवेज ट्रीटमेन्ट प्लान्ट (एस0टी0पी0) पर है।

संलग्नकः–स्थलीय निरीक्षण के फोटोग्राफ्स।

महाप्रबन्धक(जल)
नगर निगम मथुरा–वृन्दावन

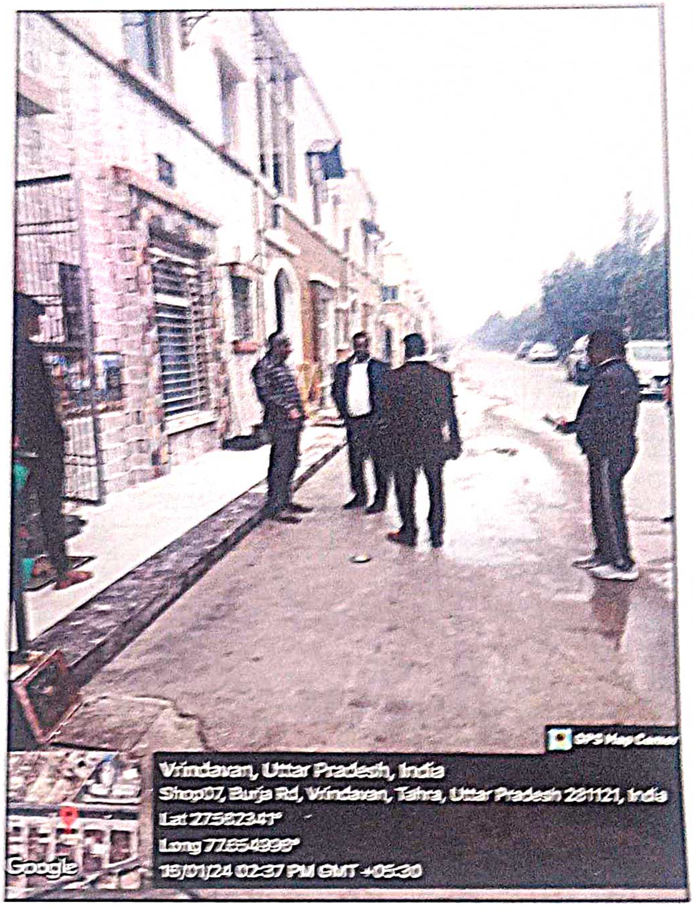
पत्रांक–1982/GEN/GM/MTR/2023–24 दिनांक–19.01.2024

प्रतिलिपिः–

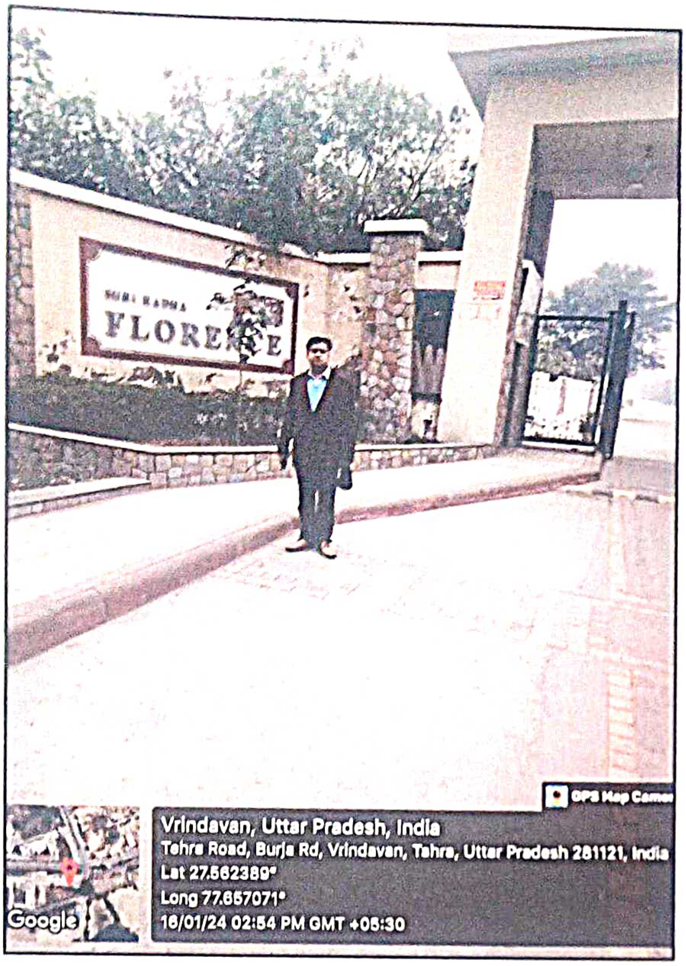
1. नगर आयुक्त महोदय,न0नि0म0वृ0,मथुरा को सादर सूचनार्थ प्रेषित।
2. सहायक नगर आयुक्त महोदय,न0नि0म0वृ0,मथुरा।
3. अधिशासी अभियन्ता(जल),नगर निगम मथुरा–वृन्दावन, मथुरा।

महाप्रबन्धक(जल)
नगर निगम मथुरा–वृन्दावन

Tahra, Uttar Pradesh, India


GPS Map Camera
Vrindavan, Uttar Pradesh, India
Shop07, Burja Rd, Vrindavan, Tahra, Uttar Pradesh 281121, India
Lat 27.562341°
Long 77.654998°
16/01/24 02:37 PM GMT +05:30
Google

GPS Map Camera
Vrindavan, Uttar Pradesh, India
Shop07, Burja Rd, Vrindavan, Tahra, Uttar Pradesh 281121, India
Lat 27.562377°
Long 77.654993°
16/01/24 02:36 PM GMT +05:30
Google


GPS Map Camera
Vrindavan, Uttar Pradesh, India
Tehra Road, Burja Rd, Vrindavan, Tahra, Uttar Pradesh 281121, India
Lat 27.562389°
Long 77.657071°
16/01/24 02:54 PM GMT +05:30
Google

GPS Map Camera
Vrindavan, Uttar Pradesh, India
Tehra Road, Burja Rd, Vrindavan, Tahra, Uttar Pradesh 281121, India
Lat 27.562558°
Long 77.657168°
16/01/24 02:50 PM GMT +05:30
Google

GPS Map Camera
Tahra, Uttar Pradesh, India
HM64+WXG, Gopal Garh - Tehra Link Rd, Tahra, Vrindavan, Uttar Pradesh 281121, India
Lat 27.562324°
Long 77.657358°
16/01/24 02:52 PM GMT +05:30
Google

9

29

ADVOCATES' WELFARE FUND STAMP ₹25 0999129 DELHI TWENTYFIVE RUPEES

NCT OF DELHI COURT FEE ₹2 DLCT063198612325K 06-OCT-2023

VAKALATNAMA

IN THE COURT OF NATIONAL GREEN TRIBUNAL

IN THE MATTER OF

JASBIR SINGH Plaintiff/ Appellant/ Petitioner/Complainant

VERSUS

STATE OF U.P. & ORS. Defendant /Respondent/ Opposite Party

KNOW ALL TO whom these presents shall come that I/We NAGAR NIGAM MATHURA

the above-named RESPONDENT NO. 3 do hereby appoint

YAGYAWALKYA SINGH
Enrollment Number- UP4143A/14
Chamber-203, Setalvad Lawyer's Block
Bhagwan Das Road, Supreme Court, New Delhi.
Off: A-131, Sector 46, Noida-201301
Mob: 7838848157

(Hereinafter called the advocates) to be my/our Advocate(s) in the above- noted cause, to do all the following acts, deeds and things or any of them, that is to say: -

1. To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said cause in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration-any differences or disputes that may arise, touching or any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.

AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this date -

Accepted subject to the terms of the fees.

Advocate(s) **Client(s)**

YAGYAWALKYA SINGH (UP4143A/14)

YAGYAWALKYA SINGH
Advocate-On-Record, Supreme Court
Reg. No. UP4143A/14
Ch.No.:203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 7838848157, 9315614163

सहायक नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

Rishav Ranjan
D/9618/21
9534251489

Vaibhav Shahi
D/9901/21
7292099647

AKRITI SINGH
Advocate
Reg. No.-D/8865/2023
Off. D&Y Law Chambers A-131 (LGF)
Sector-46, Noida-U.P.
Ph:-8004975011
Email: akriti@dylawchambers.com

SHUBHAM MISHRA
Advocate
Reg. NO.:-D-8876/21
MAESTRO LEGAL (Advocates and Legal consultants)
S-10,GNS Plaza, Beside Hotel Radisson Blu, Gr. Noida
Mob- 9616927061 Mailto: shubham@maestrolegal.in

DIVYA SWAMY
Advocate
Reg. No. D/1160/2014
Ch.No.:203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 8860050449